

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-395/ND/2020**

**IN THE MATTER OF:  
Smt. Kanika Dandona**

**...PETITIONER**

**Vs.**

**M/s. Chuliwal Containers Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 28.01.2021  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :  
For the Respondent/ Corporate-debtor :Mr. Rajesh Jangra, Advocate.**

**ORDER**

Heard the submissions made by the counsel for the corporate debtor. No one has represented the operational creditor at the time of virtual hearing of the matter. Counsel for the corporate debtor has submitted that the matter has been settled. The learned counsel for the corporate debtor is directed to communicate with the counsel for the operational creditor to move the necessary application for withdrawal of the matter. Registry may also serve notice on the operational creditor on the next date of virtual hearing of the matter. Post the matter to **22.02.2021**.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Anjula)